

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

Original Application No.180/00644/2017

Monday, this the 26th day of February, 2018

CORAM:

Hon'ble Mr.U.Sarathchandran, Judicial Member
Hon'ble Mr.E.K.Bharat Bhushan, Administrative Member

1. Vijayagopalan K.R
S/o.Ranganatha Shenoi
Rangarajavijayam, Gandhi Master Road
Kodungalloor-680 664
2. Shibu.M.Jose
S/o.Jose M.A
Mappilaparambil House, Urokkad
Kundukad P.O, Thrissur-680 028
3. Krishnakumar.M
S/o.P.K.Mohanan
Meerabhavan, Pattanam, Vadakkekara P.O
Paravur North-683 522
4. Betsy Joby, W/o.Joby K.I.
Kollannur House, Gandhi Nagar
Kizhakkepuram, Aranattukara P.O
Thrissur – 682 028
5. Vinitha Manammal
W/o.P.Salil
Kangaraparambil House
Vilatam, Ramavarmapuram P.O
Thrissur – 680 631

. . . **Applicants**

(By Advocate – Mr.V.V.Suresh)

V e r s u s

1. Union of India
Represented by Secretary to the
Government of India
M/o.Information & Broadcasting)
New Delhi -110 001

2. Prasar Bharathi (Broadcasting Corporation of India
Rep. By its Chief Executive Officer
New Delhi – 110 001
3. The Director General
All India Radio, Akashvani Bhavan
Parliament Street, New Delhi- 110 001
4. The Additional Director General (SR-ii)
All India Radio, Raj Bhavan Road
Bangalore – 560 204
5. The Station Director
All India Radio, FM Thrissur – 680 631
6. K.Indira
Assistant Director of Programs
All India Radio, Thrissur-680 631
7. S.Narayanan Namboothiri
Program Executive, All India Radio
Thrissur – 680 631

(By Advocate – Mr.N.Anilkumar,Sr.PCGC(R))

This Original Application having been heard on 26.02.2018, the Tribunal on the same day delivered the following:

ORDER (ORAL)

Per: HON'BLE MR.U.SARATHCHANDRAN, JUDICIAL MEMBER

Heard both sides.

2. Applicants in this Original Application are working as casual Announcers/Compares in the Akasavani Radio Station, Thrissur. They state that they have been working in that capacity for more than 10 years. They are aggrieved by the mode in which the biennial audition test conducted by the respondents which according to the applicants was conducted in a manner most prejudicial to the applicants only to exclude

them from being finally selected. It appears that they have submitted an appeal to respondent no.4 vide Annexure A-4 regarding the irregularities (in the audition/re-screening) done by All India Radio, Thrissur. The relief sought by the applicants in this Original Application is as under:

“ (i) To direct the 4th and 5th respondents to conduct a re-audition test as per the norms by excluding the biased officers of the All India Radio Thrissur.

(ii) To direct the 4th respondent consider and pass orders on Annexure A-4 appeal after an enquiry and hearing from the applicants.

(iii) To grant such other reliefs as may be prayed for and the Tribunal may deem fit to grant

(iv) To grant costs of this Original Application

(v) Call for records

i) signed mark list by each Judges in the jury panel of the re-audition test conducted on 19,20 and 21 of July 2017 in AIR Trissur

ii) Compiled mark list in the re-audition test conducted on 19,20 and 21 of July 2017 in AIR Thrissur

iii) Original audio recordings of the re-audition test conducted on 19,20 and 21 of July 2017 in AIR Thrissur. “

3. It appears to us that as the applicants have already approached respondent no.4 who appears to be the competent authority to deal with the grievances and to redress the same with appropriate orders, the Original Application can be disposed of at this stage itself by directing respondent no.4 to consider and pass appropriate orders including making enquiries into the allegations within a time frame set by this Tribunal.

4. Accordingly, this Original Application is disposed of with a direction to respondent no.4 to consider Annexure A-4 representation in a manner which he deems fit including conducting an enquiry into the allegations and to pass appropriate orders. While doing so, respondent no.4 shall accord opportunity to the applicants to be heard in person and to produce documents. This exercise shall be completed by respondent no.4 within two months from the date of receipt of a copy of this order. The decision on Annexure A-4 shall be communicated to the applicants soon thereafter. Ordered accordingly. Issue a copy of this order to learned counsel appearing for the parties. No costs.

**(E.K.BHARAT BHUSHAN)
ADMINISTRATIVE MEMBER**

**(U.SARATHCHANDRAN)
JUDICIAL MEMBER**

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List of Annexures

Annexure A-1 - A true copy of the order No.15/3/2017-p-6 dated 21-02-2017 by the Deputy Director of Programs (Sw) for Director General All India Radio, New Delhi

Annexure A-2 - A true copy of the Vani certificate issued to the 4th applicant dated 30th July 2008

Annexure A-3 - A true copy of the letter send for appearing for review audition to 2nd applicant dated 3.7.2017

Annexure A-4 - True copy of the appeal memorandum filed by the applicants before the additional director General All India Radio dated 26.7.2017.